

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3314 of 2020

Parmeshwar Saw Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pratiush Lala, Advocate
For the Opp. Party : Mr. Rajneesh Vardhan, A.P.P.

02/29.06.2020 Heard Mr. Pratiush Lala, learned counsel for the petitioner and Mr. Rajneesh Vardhan, learned A.P.P. for the State.

Earlier the prayer for bail of the petitioner was rejected in B.A. No. 403 of 2020 at that stage.

The petitioner appears to be in custody since 10.12.2019.

Regard being had to the period of custody and the observation made earlier, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned District and Additional Sessions Judge - III, Dhanbad, in connection with S. T. No. 73 of 2020 (M.C.A. No. 607 of 2020) arising out of Jharia P. S. Case No. 257 of 2019 corresponding to G. R. No. 194 of 2020.

(Rongon Mukhopadhyay, J.)